

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND

SHRI KUL BHARAT, JUDICIAL MEMBER

[Through Video Conferencing]

ITA No.6011/Del./2018

Assessment Year: 2015-16

Smt. Charu Modi, A-1, Maharani Bagh, Ashram Chowk, New Delhi	Vs.	ACIT, Central Circle-26, New Delhi
PAN :ACSPB6374J		
(Appellant)		(Respondent)

Appellant by	Shri Tarun Sharma, Adv.
Respondent by	Shri R.K. Gupta, Sr.DR

Date of hearing	15.04.2021
Date of pronouncement	15.04.2021

ORDER

PER G.S. PANNU, VP:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-29, New Delhi, dated 16.07.2018.

2. The learned counsel for the assessee, vide his letter dated 19th March, 2021, received through email, has requested for withdrawal of the appeal and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 15th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi